

[English]

Workers Participation in Management

1657. SHRI SAMARENDRA
KUNDU:
SHRI JAG PAL SINGH:
SHRI MOHANBHAI
SANJIBHAI DELKAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to adopt the Bill regarding workers' participation in management introduced by the former Janta Dal Government;

(b) if so, the details thereof; and

(c) whether the Government are contemplating to bring uniform pattern of industrial relations in all the industries?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (c). The Participation of Workers in Management Bill, 1990 was introduced in the Rajya Sabha on May 30, 1990. A number of notices for amendment to the Bill have been received. The matter will be discussed at the time when the Bill comes up for consideration.

A bipartite committee comprising representations of Central Trade Union organisations and Employers' Organisations under the Chairmanship of Shri G. Ramanujam, President, INTUC was constituted by the Government for formulating proposals for a new Industrial Relations Law following a recommendation to this effect in the Indian Labour Conference held on April 21-22, 1990. The Ramanujam Committee submitted its report on October, 22, 1990. The recommendations of the Committee on many major issues are not unanimous. The

Government have, therefore, to examine the entire matter in consultation with the State Governments. A Bill on Industrial Relations can be introduced only after a broad consensus has been arrived at.

Female Infanticide

1658. SHRI MULLAPPALLY RAMA CHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) the cases of female infanticide reported during the last three years year-wise; and

(b) the steps taken by the Government to prevent the commission of the heinous offence?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) The information is not centrally maintained.

(b) These offences are dealt under the existing provisions of Indian Penal Code. However, advocacy programmes to create a positive image of the girl child have been taken up to change negative attitudes towards the girl child.

Confiscated Arms within Delhi

1659. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:

(a) the number of weapons of different types that have been confiscated by the Delhi Administration since 1987;

(b) the number of persons who have been allotted different types of confiscated weapons in Delhi since 1987 and the reasons for the allotment;

(c) the prices of different types of confis-